

[Shri A. C. George]

- (iv) The Export of Cumin Seeds (Inspection) Rules, 1973, published in Notification No. S.O. 3099, in Gazette of India dated the 3rd November, 1973. [Placed in Library. See No. LT-5725/73].

12.40 hrs.

ARREST AND RELEASE OF MEMBER
(*Shrimati Bibha Ghosh Goswami*)

MR. SPEAKER: I have to inform the House that I have received the following telegram, dated 15th November 1973, from the District Magistrate, Nadia:

"Shrimati Bibha Ghosh Goswami, Member, Lok Sabha, was arrested along with others by Ranaghat Police under sec. 151, Criminal Procedure Code, on the 14th November 1973, at 14.50 hours, when she broke the police cordon and proceeded towards the court of the Sub-Divisional Judicial Magistrate, Ranaghat, in connection with law violation movement. On the same day, that is, the 14th November, 1973, at 18.00 hours, Shrimati Bibha Ghosh Goswami, Member, Lok Sabha, and fifteen other women Satyagrahis were discharged from custody by the Magistrate on police report".

SHRI S. M. BANERJEE: Sir, yesterday, it was learnt that Mr. Bijoy Modak, one of the Members of the House belonging to the CPM Group was arrested on the 12th, according to the press report.

MR. SPEAKER: I will get the information. Let me get the full details. Kindly note it so that I may have the information from the Home Minister.

12.41 hrs.

**STATEMENT RE. THEFT OF SILVER
COINS FROM NATIONAL MUSEUM,
NEW DELHI**

THE MINISTER OF EDUCATION,
SOCIAL WELFARE AND CULTURE
(PROF. S. NURUL HASAN): I regret to inform the House that 41 coins dis-

appeared from the National Museum yesterday.

The theft took place from the numismatic gallery on the 2nd floor of the Museum. It was discovered at about 2.40 P.M. The police authorities were immediately informed and they commenced their investigation soon thereafter.

While the most valuable coins are kept in a strong room, and are not normally displayed in the galleries, other coins of historical interest are exhibited in the Numismatic Gallery. The coins on display yesterday were 254 in number and are mainly Indian coins dating from different periods of our history. Also on display yesterday afternoon were 50 Persian coins of the Sassanian period (226 - 651 A.D.). The 41 coins found missing belong to the latter category. These coins were acquired by the National Museum in 1950 when 1691 coins of the Sassanian period were purchased from the collection of a Bombay collector, the late Shri F. D. J. Paruck, at a total cost of Rs. 12,000.

Government take an extremely serious view of this theft. A security lapse has undoubtedly taken place and I have ordered an enquiry by a senior officer of the Department. I also assure the House that immediate steps will be taken to further strengthen security measures in the Museum in order to prevent such occurrence in the future.

12.43 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHURAMIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 19th November, 1973, will consist of:

- (1) Consideration of any item of Government Business carried over from today's Order Paper.

- (2) Consideration and passing of the Code of Civil Procedure (Amendment) Bill, 1973, as passed by Rajya Sabha.
- (3) Discussion on the Annual Reports of the University Grants Commission for the years 1970-71 and 1971-72 on a motion to be moved by the Minister of Education, Social Welfare and Culture.
- (4) Consideration and passing of:—
 - (i) The Press Council (Amendment) Bill, 1973.
 - (ii) The Indian Railways (Second Amendment) Bill, 1973.
- (5) Further consideration and passing of the Code of Criminal Procedure Bill, 1972, as passed by Rajya Sabha.
- (6) Consideration and passing of the Maternity (Amendment) Bill, 1973, as passed by Rajya Sabha.

I would like to add that yesterday or the day before, we postponed further consideration of the discussion on the Direct Taxes (Amendment) Bill. That also will come in next week.

SHRI P. K. DEO (Kalahandi): Sir, I would like to draw your attention in this connection, that as early as 16th May, 1973, the 32nd Constitution (Amendment) Bill was introduced by the Government which provided for the disqualification of MPs and MLAs after their change of political affiliations or after their defection. It further provided that the Prime Minister and the Chief Ministers should belong to the lower House. Deliberately, in view of the impending elections in Uttar Pradesh and in Orissa, this has been kept pending. I urge that it should be passed in this session of Parliament so that the Congress should not bank upon forming a government through defections.

Secondly, Mr. Ghaffoor, the Chief Minister of Bihar, belongs to the Bihar Legislative Council. So far as Orissa is concerned, there is no upper House. Shrimati Nandini Satpathy is frightened

of the elections. So, it is high time that that Bill is passed. (Interruptions) My other point is the Lok Ayukt and Lok Pal Bill which was introduced in the last Lok Sabha and was considered by the Joint Committee which submitted its report on 26th March, 1969 lapsed. It was reintroduced in this Lok Sabha on 11th August, 1971 but is still kept in cold storage. When serious allegations are being made by no less a person than Mr. Bhandare the Governor of Bihar against those ministers, it is high time that that Bill should find its place in the statute book.

DR. KAILAS (Bombay South): I was present at the meeting; Mr. Bhandare did not pass any remarks against the Ministers.

SHRI P. K. DEO: I should like to know the specific date on which the discussion is to take place on the implications of the judgement of the Orissa High Court regarding the conduct of the Orissa Governor.

श्री हुकम चन्द कछवाय (मुरेना) : माननीय मंत्री जी ने अभी जो वक्तव्य दिया है, उसके संबंध में मैं जानना चाहता हूँ—हाल में एक समाचार पत्र की न्यूज में उत्तर प्रदेश के मुख्य मंत्री ने नाना प्रकार की चीजें मांगी हैं—अनाज मांगा है, डालडा मांगा है, सीमेंट मांगी है, मिट्टी का तेल मांगा है....

ग्रह्यभ महोदय : भाषण नहीं देना चाहिये

श्री हुकम चन्द कछवाय : क्या उत्तर प्रदेश में राष्ट्रपति शासन लागू करने और उस को खत्म करने के विषय पर मंत्री महोदय सदन में कोई चर्चा करवायेंगे ।

ग्रह्यभ महोदय, यह सब चुनाव पर प्रभाव डालने के लिये किया गया है ।

शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स बिल पिछले अधिवेशन से पेडिंग पड़ा है उसको आप कब तक लेने वाले हैं ।

[श्री हुकमचन्द चन्द कछवाय]

पे-कमीशन की रिपोर्ट के बिबद्ध सारे देश में हड़ताल का वातावरण बन रहा है—क्या सरकार उस पर कोई चर्चा करवाने जा रही है।

अध्यक्ष महोदय, मैंने 377 के अन्तर्गत आपको एक पत्र लिखा था....

अध्यक्ष महोदय : पत्र तो छाप काफ़ी लिखते रहते हैं।

श्री हुकम चन्द कछवाय : आपने देखा होगा कि यहाँ जो सदस्य कार्यवाही में भाग लेते हैं, प्रश्न पूछते हैं और मंत्री महोदय जो उत्तर देते हैं, तो मंत्री महोदय का उत्तर समाचार-पत्र में छपना है, लेकिन सदन में जो पूछा जाता है, वह समाचार पत्रों में नहीं आता है। जिस सदस्य का प्रश्न होता है, उसका नाम बिल्कुल नहीं छपता

श्री इयत्थनन्दन मिश्र (बेगसराय) : अब हम लोग मंत्री का जवाब नहीं सुनेंगे। अगर मंत्री का ही जवाब छपता है तो हम मंत्री के जवाब का बाइ काट करेंगे।

अध्यक्ष महोदय : यह भामला बिजनेस एडवाइजरी कमेटी में कहां से पैदा कर लिया है।

श्री हुकम चन्द कछवाय : कागज का जो कोटा काटा गया है, क्या उस पर कोई चर्चा मंत्री महोदय करवाना चाहते हैं ?

श्री अटल बिहारी वाजपेयी (ग्वालियर) : अध्यक्ष जी, चुनाव कानून में संशोधन के लिये एक संयुक्त प्रवर समिति बनी थी, उसने अपनी सिफारिशें दे दी हैं और एक विधेयक सरकार के विचाराधीन है, लेकिन उसे सदन के सामने लाने में देर की जा रही है। मेरा निवेदन है कि उत्तर प्रदेश और उड़ीसा के चुनाव के पहले वह विधेयक सदन के सामने आना चाहिये और इसी सत्र में पारित किया जाना चाहिये जिस से चुनाव कानून संशोधनों पर सदन विचार कर सके।

दूसरी बात—अगले हफ्ते के लिये मंत्री महोदय ने विषयों की जो सूची बतलाई है, उसमें हम लोगों द्वारा दिये गये जो प्रस्ताव हैं,

जिनके द्वारा हमने विभिन्न विषयों पर चर्चा उठाने की सूचना दी है, उनमें से किसी का भी इसमें समावेश नहीं है।

अध्यक्ष महोदय : तीन-चार पर फँसला हुआ है।

श्री अटल बिहारी वाजपेयी : लेकिन अगले हफ्ते नहीं लिये जायेंगे तो बाद में इकट्ठे हो जायेंगे। इण्डियन काउन्सिल ऑफ एग्जीक्यूटिव रिसर्च पर गजेन्द्र गडकर कमेटी की रिपोर्ट पर दूसरे सदन में चर्चा हो चुकी है, लेकिन यहाँ अभी तक चर्चा नहीं हुई है।

तीसरी बात यह है कि सदन का अन्त-राष्ट्रीय परिस्थिति पर विचार करने का मौका मिलना चाहिये। अभी सोवियत रूस से कामरेड ब्रेजनेव आने वाले हैं, पश्चिम एशिया की स्थिति अभी ठीक तरह से सुधरी नहीं है, उसके संबंध में भारत सरकार ने जो नीति अपनाई है उसके बारे में भी हमको विचार प्रकट करने का मौका दिया जाये। इस सदन में अन्तराष्ट्रीय स्थिति पर विचार करना बहुत आवश्यक है और उसके लिए समय निकालना जरूरी है।

SHRI S. M. BANERJEE (Kanpur): I fully support the sentiments expressed by Shri Kachwai when he demanded a discussion on the Pay Commission's report. We had a discussion on it last session, but after that Government promised certain improvements. The improvements made by Government have not satisfied any section of Government employees. I want to make this submission in all humility and earnestness. We have tabled a motion under rule 193, which is under your discretion. I request you to allow it so that the impending unrest in the country by 30 lakhs of Central Government employees may be averted.

Mr. Vajpayee and myself referred to the question of Sriram Institute in Delhi. We are happy Government is taking some action about the Birla Institute at Pilani. But here in the Sriram Institute about 200 scientists are rotting on the streets. The

fact of the case is that they wanted to present a memorandum to Mr. Charat Ram at a dinner. He was so angry that he threatened to send them out. This concerns not the Minister of Education, but the Minister of Science and Technology, Shri Subramaniam. 90 days have passed. The Minister should make a statement on it.

SHRI VAYALAR RAVI (Chirayinkil): Sir, there should be a debate on the present food situation in Kerala. Punjab is helping us in a great way by sending us rice and wheat. But our total requirements are 80,000 tonnes per month. Unfortunately, it was reduced to 53,000 tonnes of rice and 20,000 tonnes of wheat. Now they have made a further reduction and the total quantity of foodgrains available is only 57,000 tonnes. The ration has been reduced to 3 ounces and prices have gone up by 25 per cent. They are calling our Food Minister and our officials to Delhi every alternate week and these officials are enjoying his coming here every alternate week. This is a very bad situation. We may be at the far south end but we have our self-respect and dignity. Our Ministers officials and MPs are not expected to beg of the Minister and officials here every time. So, this discussion should be included. Otherwise we will be forced to make scenes in Parliament and in the State.

SHRI P. G. MAVALANKAR (Ahmedabad): Last session the debate on the Approach to the Fifth Plan came at the far end and the days allotted for it were reduced. Many of us who wanted to speak could not be accommodated and the Minister of Parliamentary Affairs promised that the debate will be resumed this session. Now that the session has started I should have thought that without our asking for a debate, Government will provide time for it. I request that some time may be allotted for this discussion.

SHRI THA KIRUTTINAN (Sivaganja): I join others in making the demand that there should be a discussion on the recommendations of the Third Pay Commission and the decision of the Government thereon. Since most of the Govern-

ment employees and their unions have expressed dissatisfaction over the decision taken by the Government, it is better to have a discussion on that.

SHRI K. S. CHAVDA (Patan): I have given a notice under rule 377 for a discussion on the shortage of coal in Gujarat.

MR. SPEAKER: I have not allowed it under rule 377.

SHRI K. S. CHAVDA: I want a statement to be made on the acute shortage of coal. I have come from Gujarat only today and I find there is acute shortage of coal. If coal is not immediately supplied, all the textile mills will be closed. The Minister should make a statement, assuring the House that adequate quantity of coal would be supplied to Gujarat without further delay.

MR. SPEAKER: I want the Minister to consider one point. There were certain items which were postponed during the last session, one of which was pointed out by Shri Mavalankar. At the next meeting of the BAC we will try to put before you a list of discussions over which some commitments were made to this House. I hope you will come prepared on them.

SHRI K. RAGHU RAMAIAH: Regarding the discussion on the Approach to the Fifth Plan, I have already mentioned in the last meeting of the BAC that the draft of the Fifth Plan will be ready towards the end of this session. In fact, this has been confirmed by the Minister of Planning. In the circumstances, I want the guidance of the House as to whether they would like to have a discussion on the Approach to the Fifth Plan or on the draft when it is ready. I will place their views before the BAC where all the parties are represented.

Then, coming to discussion under rule 193, Shri Vajpayee must have noticed from the bulletin that next week one discussion is going to come on the Report of the Tariff Commission regarding the price structure of man-made fibre. The week

[Shri K. Raghu Ramaiah]

after that there will be a discussion on the ICAR.

SHRI ATAL BIHARI VAJPAYEE: What about the Food Corporation?

SHRI K. RAGHU RAMAIAH: We will have discussion on them one by one. Regarding the other valuable suggestions made by the various hon. Members, as usual, I shall communicate them to the Ministers concerned.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, मैं आपसे प्रार्थना करना चाहता हूँ आप मेरी बात सुन लीजिये। मंत्री महोदय ने जो उतार दिया है...

अध्यक्ष महोदय : आप बोल चुक हैं फिर बार बार क्यों उठते हैं आपको म दिया जा चुका है।

SHRI H. M. PATEL (Dhandhuka): The Minister said just now that there will be a discussion on the draft Fifth Plan in this session. In that case, the draft Plan should be made available to us at least ten days before the date of the discussion. Will it be possible to get the draft of the Plan so soon?

SHRI SHYAMNANDAN MISHRA: The draft of the Plan cannot be finalised until it is approved by the National Development Council. It is only then that it can be placed before the House. So, there is no possibility of the draft being ready for being placed before the House during the current session. My submission, therefore, is that the discussion on the Approach to the Fifth Plan, which was taken up last session, should not be given up.

श्री मधु लिमये (वांका) : अध्यक्ष महोदय, आप से मेरी यह प्रार्थना है कि आज सत्रे हम को यह बताया गया कि चूंकि आज संसद कार्य मंत्री आने सप्ताह की कार्यवाही सदन के सामने रखने वाले हैं इसलिए 377 के तहत कोई मामला नहीं लिया जाएगा। लेकिन दोनों का क्या सम्बन्ध है।

रेल मंत्री के खिलाफ हमने एक मेंमो-रेन्डम प्रधान मंत्री और राष्ट्रपति को दिया है।

MR. SPEAKER: This is no right; It is becoming like that.

श्री मधु लिमये : आप मेरिट्स पर कह सकते हैं कि किसी नोटिस को नहीं मान रहे हैं।

MR. SPEAKER: I am sorry.

SHRI K. RAGHU RAMAIAH: Regarding the point raised by the hon. Member, 'Shri Shyamnandan Mishra, I wanted to mention that the National Development Council meeting, I think, is scheduled to take place on the 8th or 9th of next month. It is taking into account all these factors. The Minister of Planning told me that he expects to place it on the Table of the House. He has taken all these things into account. That is what he has conveyed to me.

14.03 hrs.

ELECTION TO COMMITTEE

ESTIMATE COMMITTEE

SHRI K. N. TEWARY (Bettiah): I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term of the Committee *vice* Shrimati Jyotsna Chanda died."

MR. SPEAKER: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term of the Committee *vice* Shrimati Jyotsna Chanda died."

The motion was adopted.